

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4006
ANSWERED ON:17.12.2014
CHANGES IN RESERVATION POLICY
Meena Shri Harish Chandra

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of the rules governing reservation for Scheduled Castes (SCs)/ Scheduled Tribes (STs) in Government jobs;
- (b) whether the Government proposes any changes in the existing reservation policy for SCs/STs;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the time by which the proposed changes are likely to be effected?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): The policy of reservation to Scheduled Castes and Scheduled Tribes in services under the Government of India is administered through various executive instructions issued from time to time, copies of which are available on DoPT's website.

(b) to (d): While upholding the validity of Constitution amendment to provide reservation in promotion in favour of Scheduled Castes and Scheduled Tribes, the Hon'ble Supreme Court in the M.Nagaraj case prescribed certain conditions. The Hon'ble Rajasthan High Court also quashed the notifications providing for consequential seniority and promotion to the members of the Scheduled Castes and Scheduled Tribes. This judgment was upheld by the Apex Court in its judgment dated 7.12.2010.

In order to provide impediment free reservation to Scheduled Castes and Scheduled Tribes in promotion, a Constitution (117th Amendment) Bill was introduced in the Rajya Sabha and was passed on 17.12.2012. The Bill, however, could not be considered in the 15th Lok Sabha and lapsed on its dissolution. The matter is under examination.